

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 84 of 2020**

**IN THE MATTER OF:**

**Danesha Raghulal & Anr. ...Appellants**

**Versus**

**T.R. Venugopal & Ors. ...Respondents**

**Present:**

**For Appellants: Ms. Arshiya Ghose, Advocate.**

**Respondents: Mr. Atul Shankar Vinod, Advocate for R-1 to R-4.  
Mr. Joseph Kodianthara, Advocate.**

**With**

**Company Appeal (AT) No. 85 of 2020**

**IN THE MATTER OF:**

**Danesha Raghulal & Anr. ...Appellants**

**Versus**

**T.R. Venugopal & Ors ...Respondents**

**Present:**

**For Appellants: Ms. Arshiya Ghose, Advocate.**

**Respondents: Mr. Atul Shankar Vinod, Advocate for R-1 to R-4.  
Mr. Joseph Kodianthara, Advocate.**

**With**

**Company Appeal (AT) No. 86 of 2020**

**IN THE MATTER OF:**

**Danesha Raghulal & Anr. ...Appellants**

**Versus**

**T.R. Venugopal & Ors ...Respondents**

*Cont./-...*

**Present:****For Appellants: Ms. Arshiya Ghose, Advocate.****Respondents: Mr. Atul Shankar Vinod, Advocate for R-1 to R-4.  
Mr. Joseph Kodianthara, Advocate.****ORDER****(Virtual Mode)**

**25.08.2020:** Learned Counsel for the Appellant submits that arguing Senior Counsel is not available today, therefore, she is seeking adjournment. Prayer allowed. All three Appeals arise out of an Impugned Order dated 19.02.2020. Therefore, they will be heard together.

Learned Counsel representing Respondent No. 1 to 4 is also present.

Let the 'Appeals' be fixed 'For Admission' on **28<sup>th</sup> September, 2020**.

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Shreesha Merla]  
Member (Technical)**

***Sim/nn***